

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI  
CAMP AT AURANGABAD

ORIGINAL APPLICATION NO. 621/2001.

THURSDAY the 6th day of DECEMBER 2001.

CORAM : Hon'ble Shri S.R. Adige, Vice Chairman  
Hon'ble Shri S.L. Jain, Member(J)

Sunanda Vasant Choudhari  
R/o : Quarter No.15,  
Jawahar Navodaya Vidyalaya(Sakegaon)  
At. Post & Taluka : Bhusawal,  
District : Jalgaon. ...Applicant

By Advocate Shri A.A. Shastry.

v/s

1. The Director  
Navodaya Vidyalaya Samiti  
An Autonomous Organization  
of Ministry of Human Resource  
Development, Department of  
Education, ITO, Indira Gandhi  
Stadium,  
New Delhi.
2. The Deputy Director of Navodaya  
Vidyalaya Samiti (Pune Region)  
Ministry of Human Resources  
Development, 78, Mayur Colony,  
Kothrud, Pune.
3. The Asstt. Director (Estt.),  
Jawahar Navodaya Vidyalaya Samiti,  
ITO, Indira Gandhi Stadium,  
New Delhi.
4. The Principal  
Jawahar Navodaya Vidyalaya  
(Sakegaon) At Post & Tal. Bhusawal,  
District : Jalgaon.

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ORDER (ORAL)

¶ Per S.R. Adige, Vice Chairman

Heard Shri A.A. Shastry, counsel for the applicant.

2. It is not denied that the impugned order dated 27.6.2001 (Annexure A-1) whereby the applicant has been transferred from Jaigaon in Maharashtra to Jind in Haryana state have been implemented.

3. The learned counsel for the applicant however states that applicant's representations dated 13.7.2001 (Annexure A -5) and dated 25.7.2001 (page 37 and 38) have not been disposed of by the respondents. In these representations, the applicant has prayed for transfer to a place near to Jaigaon as her husband is working at Bhusawal as Stores Clerk, Central Railway.

4. This OA is disposed of with the direction to the respondents to dispose of the aforesaid representations sympathetically in accordance with rules and instructions on the subject, under intimation to the applicant, as expeditiously as possible, & preferably within three months from the date of receipt of copy of this order.

No costs.

(S.L.Jain)  
(S.L.Jain)  
Member(J)

S.R. Adige  
(S.R. Adige)  
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH: :MUMBAI

CONTEEMPT PETITION NO. 60/2002  
IN  
ORIGINAL APPLICATION NO. 621/2001

FRIDAY, THE 11TH DAY OF OCTOBER, 2002

CORAM: HON'BLE SHRI JUSTICE BIRENDRA DIKSHIT. VICE  
CHAIRMAN  
HON'BLE SHRI B.N. BAHADUR. MEMBER (A)

Sunanda Vasant Choudhari  
working as T.G.T. (Marathi)  
in the Jawahar Navodaya Vidyalaya,  
Jind, Haryana. .. Petitioner

By Advocate Shri S.V. Marne

Versus

1. Shri R.K. Khanna,  
The Director, Navodaya  
Vidyalaya Samitee, IPO,  
Indira Gandhi Stadium,  
New Delhi-110 002.
2. Dr. (Smt) Sudha Sharma  
The Deputy Director,  
Navodaya Vidyalaya Samitee,  
Pune (Pune Region),  
Sheti Mahamandal Bhavan,  
(MSFC Limited), 2nd Floor,  
'B' Wing, Bharoburda,  
Senapathi Bapat Road,  
Pune-411 029. .. Proposed Contemmers

By Advocate Shri V.S. Masurkar.

O R D E R (ORAL)  
Hon'ble Shri B.N. Bahadur, Member (A)

Shri Masurkar Learned Counsel for Respondents  
files an additional reply to the Contempt Petition which  
is ordered to be taken on record. We have heard Learned  
Counsel on both sides and find that the orders in the  
Original Application No. 621/2001 has been implemented



...2.

and the Respondents have now issued formal order dated 09.10.2002 disposing of the representation made by the Applicant in the Original Application.

2. The delay has been explained ~~in that~~ <sup>Bb A</sup> the copy of the order had been communicated to the Contempt Petitioner as outlined in the reply. We therefore, no reason to proceed further with the Contempt Petition. The notices issued to the contemners/ respondents are discharged, and the contempt petition is dismissed.

b Bahadur

(B.N. BAHADUR)  
MEMBER (A)

B.Dikshit  
(BIRENDRA DIKSHIT)  
VICE CHAIRMAN

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